IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH



O.A. No. XXXXXXXX 212 of 1990.

DATE OF DECISION 29th November, 1994.

Shri J.B.Chadha	Petitioner
_Shri G.A.Pandit.	Advocate for the Petitioner(s)
Versus	
Union of India and ors.	Respondent
Chart N. S. Showde	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Dr.R.K.Saxena

- Member (J)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lo dships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri J.B.Chadha, Diesel Monitor, Kankaria Shed, Ahmedabad.

... Applicant.

(Advocate : Mr.G.A.Pandit)

Versus

- Union of India, Notice to be served through, General Manager, Western Railway, Churchgate, Bombay - 400 020.
- 2. Divisional Railway Manager, Western Railway, Pratap nagar, Baroda.

(Advocate : Mr. N.S. Shevde)

ORAL JUDGMENT

O.A.NO. 212 OF 1990.

Date: 29/11/1994.

Per : Hon'ble Mr. V. Radhakrishnan : Member (A)

Mr.G.A.Pandit learned counsel for the applicant states that he received a letter dated 28.12.1992, from the respondents counsel indicating that the applicant Shri J.B.Chadha was promoted provisionally to the scale of Rs.2000-3200 (RP), which is also the relief claimed in this O.A. In view of this letter produced by the respondents, he states that the



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grievance does not survive. In view of the statement made by him, the application has become infructuous and stands disposed of accordingly. No order as to costs.

(Dr.R.K.Saxena)

Member(J)

(V.Radhakrishnan)

Member (A)

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